

News paper details

1/ English - Business Line
(All Kerala Edition)
17/8/2024

2/ Malayalam - Kerala
Kau Mudha

17/8/2024
(Thirissur Edition)



FORM B PUBLIC ANNOUNCEMENT		
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)		
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/s NANDANAM TILES AND SANITARIES PRIVATE LIMITED		
Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	NANDANAM TILES AND SANITARIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	23/06/2016
3.	Authority under which corporate debtor is incorporated / registered	ROC Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52609KL2016PTC046116 8
5.	Address of the registered office and principal office (if any) of corporate debtor	D.NO.71469,471,472, SREE DHARMA SASTHA BUILDING, KUNNAMKULAM ROAD, NEAR SOBHA CITY,PUZHAKKAL, THRISSUR, Kerala, India, 680553
6.	Date of closure of Insolvency Resolution Process	13.08.2024
7.	Liquidation commencement date of corporate debtor	14.08.2024
8.	Name and registration number of the insolvency professional acting as liquidator	CA Rajmohan R IBBI/1PA-001/1P-P-02331/ 2020-2021/13517
9.	Address and e-mail of the liquidator, as registered with the Board	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara (PO) Thrissur - 680655 rajmohanip@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Rajbhavan, Krishnapuram St No 6, HS 175A & 514-12/1, Ollukkara (PO), Thrissur - 680655 nandanamcirp2024@gmail.com
11.	Last date for submission of claims	13.09.2024

Notice is hereby given that the National Company Law Tribunal (Kochi Bench) has ordered the commencement of liquidation of the M/s NANDANAM TILES AND SANITARIES PRIVATE LIMITED on 14.08.2024.

The stakeholders of M/s NANDANAM TILES AND SANITARIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 13.09.2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : CA & IP Rajmohan R
IBBI/1PA-001/1P-P-02331/2020-2021/13517

Date and Place: 16.08.2024, Thrissur

RAJMOHAN R
FCA, ACS, IP, RV, CAIB, OISA

Insolvency Professional
Regn.No: IBBI / IPA-001/IP -
-P-02331/2020-2021/13517